221 Calling Attention [11 NOV. 1986] to a

मिं। पत्रानभ्य निम]

देव के दसरे दिस्सों में भी आते हैं भौर बहां ते प्लॉनिंग करके फिर वहां पहुंचते हैं। जनरल वैध के मामले में यह बात साफ हो गयी है इसलिये इस चीज में भी धाप को देवना चाहिये धौर सार देंग में उन पर निगरानी रवनी चाहिये।

पंत में मैं एक बात कहना बाहेगा लंग टाइम हो गया है इसलिये में मौघ भपनी बात समाप्त करना बहिया। कुछ माननीय सदस्यों ने टेरोरिस्टो के साय बातचीत करने का सुझाव दिया है लेकिन में इसके पक्ष में नहीं हं जब तक एक वातावरण न बने सरकार को ऐसे लोगों के साथ बातचीत नहीं करनी चाहियं। जिनके परिवार के लोग मारे गये हैं उनकी क्या स्थिति होगी यह सोचने की बात है। जो जोग हत्या करते हैं उनसे बात करने के बजाय प्रगर प्राप जनरल जिया या रीवन से बात करें तो बहु भण्छा है नयोंकि वही उनको ट्रेगिंग रेकर भेजते हें भीर उनका है ह स्वाटर वहां पर है। लेकिन उनसे बात डरने की स्थिति मधी तक नहीं बन सकी है। अन्त में, मैं फिर सरकार से बनुरोध करूंगा कि यह सिर्फ व्युरोकेट की तरह सिटरियोटाइप स्टेटमेंट हे जो कई बार पेज किया गया है, सिमिलर टाइप का स्टेटमेंट है। प्रव पोसिटिकल विश्वहम लगा कर इस समस्या के निदान के सिये प्राप स्टेटमेंट रखिये । धन्यताद ।

HE VICE-CHAIRMAN (SHRI PAWAN KUMAR BANSAL): The House now stands adjourned till 2. 30 P. M- today.

The House then adjourned for lunch at thirty-six minutes past one of the Clock.

The House reassembled at thirty. two minutes past two of the clock. The vice-Chairman (Shrimati Kanak Mukherjee) in the Chair.

THE VICE-CHAIRMAN (SHRIMATI KANAK MUKHERJEE): The Fianace Minister will now lay on the Table Supplementary Demands for Grants.

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Public Importance ' SUPPLEMENTARY DEMANDS FOR

GRANTS (GENERAL) FOR THE | YEAR 1986-87 (NOVEMBER 1986)

THE MINISTER OF STATE IN THE DEARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): Madam, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants (General) for the year 1986-87 (November, 1986).

THE VICE-CHAIRMAN (SHRI-MATI KANAK MUKHERJEE): Now we will continue with the Calling Attention. Shri Vajpayee.

CALLING ATTENTION TO A MATTER OF URGEN PUBLIC IMPORTANCE— The situation in Punjab

> वी बटस विद्वारी वालवेवी (मध्य प्रदेश) : महोदया, यह मंत्री में प्रथमे बक्तवा में यह स्वीकार किया है कि प्रक्तूबर महीते से बातंकवावी कार्यवाहयों में प्रचानक वृष्टि हो गई, लेकिन उन्होंने इस बात पर प्रकास नहीं हाला कि इस वृद्धि का कारण क्या है प्रवर साथ दिन सालूहिक इत्यायें पंजाब में खेल बनेवी' तो फिर यह बासा करना कि स्विति सुघर रही है और सुघर जावेंथी, दुरासा-माल होगी ।

> यह कहना भी ठीक नहीं है कि पूँकि पुरका बलों ने सातंकवादियों के इयं सिर्द प्रपना घेरा कथा है, इसकिये वह निराषा से उल्पत्त होकर अपनी बति-विधियों में तेजे से आए हैं। जो तेजी प्राई है, वह एक योजना के सन्तर्गत है, रमझ बूझ कर कदम उठाये जा रहे है, पुन चुन कर लोग मारे जा रहे है, साब ही सामूहिक हत्यायें भी है जा रही है।

> ्र डाइंरैक्टर जनरल रिवेरो के नेतृत्व में सुरका वलों न मच्छा काम किया है। उसमें पंजाब पुलिस का भी योगवान है, बेबिन रिवरो के क्यनानुसार ही सभी

तक "ए" ग्रेड के एक तिहाई आतंकवादी पकडे गये या मारे गये हैं, दो-तिहाई बाकी हैं। बी प्लस ग्रेड के भी बड़ो सहया में आतंकवादी अभी तक चंगुल में नहीं अपि हैं।

मुझे लगता है कि म्रातंकवादियों की संख्या बढ़ रही है और रिवैरो साहब उस बढ़ती हुई संख्यां का कोई हिसाब नहीं रख रहे हैं । ब्रातंकवादी पाकिस्तान से बड़ी संख्या में आ रहे हैं, इस तरह के समाचार हैं। सरकार इस दावे के बावजूद कि़ सीमा को सील करने क लिये कदम उठाये गये हैं, उनका ग्राना रोक नहीं सकी है। मैं इस विषय पर बाद में आऊंगा।

इससे भी गंभीर वात यह है कि पिछले कुछ महीनों में पंजाव में जो राजनीतिक स्थिति बिगडी है उसके कारण नयें नौजवानों को आतंकवादियों की श्रेणी में शामिल होने का प्रोत्साहन मिला है। अकाली दल में फुट पड़ी है, जो अलग हए वे दरबार साहब में पुलिस भेजने के एक नाजक मसले को मुद्दा बनाकर ग्रलग हए। जब श्री बॉदल सहिब से पुछा गया था कि झाप झगर मुख्य मंत्री होते और आतंक ादी गुरुद्वारों को अपना एक ग्रडडा बनाते तो ग्राप क्या करते ? उनके पास कोई उत्तर नहीं था। लेकिन उन्होंने इसको एक मुद्दा बनाया और फिर वह इतनो दूर तक चले गये कि जो ग्रातंकवादी हैं उनके साथ खुले ग्राम जुड गये। हत्या करने वालों के भोग में जामिल होने लगे । इससे पंजाब का वातावरण बिगडा और रिवैरो के करे धराये पर बहत कुछ ग्रंश में पानी फिर गया ।

पंजाब सरकार ने भी ढील दिखाई। युनाइटेड ग्रकाली दल के नेता सारे पंजाब के गांव गांव में जाकर जहरीला प्रचार करते रहे, हत्यारों की तारीफ करते रहे, उन्हें सरोपे देते रहे। प्रधान मंत्री जी की हत्या करने की खुले ग्राभ धमकी दते रहे। लेकिन उनक खिलाफ कोई कार्यवाही नहीं की गई। उन्हें पकड़ा

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नहीं गया। जद यह मामला पंजाव में उठाया गया तो कहा गया कि यह टि-ड्डोवल की फौज है, इसको निकल जाने दो। वे जहां-जहां गये जहर के बीज बोते गये, ग्राग की चिंगारियां फैलाते नये।

ग्रामीण क्षेत्रों में विशेषतः गरूद्वारों में बडा घातक प्रचार हो रहा है ग्रीर रागी, गायक उसमें लगातार रात दिन लगे हुए हैं। दर्भाग्य से रेश के शहीद बंट गये हैं। बसों में विषैला प्रचार हो रहा है। जब झकाली दल में फट पड गई और एक धर्म से जुडे हुए सवाल को लेकर पड़ गई तो राजनीतिक वातावरण ग्रीर बिगडा ।

मझे श्रफसोस के साथ कहना पडता है ग्रीर में इस मामले में गृह मंत्री जी से दो ट्क जवाब मांगुंगा । इतना कहना काफी नहीं है कि हम पंजाब की सरकार को पहले भी मदद दे रहे थे और अब भी मदद दे रहे हैं। तो फिर हालत बिगड़ क्यों रही है ? या ग्राप भी संतुष्ट हैं कि हालत सुधर रही है ? महोदया, यह कहने का कोई ग्रथं नहीं कि ग्रातं ह-वादी भाग रहे हैं। जब ग्रातं वादी निर्दोषों को मारते हैं तब हमारे गृह मंत्री को भाग कर जाना पडता है। हम लोग यहां दिल्ली से जाते हैं। द्यातंकवादी तो पाकिस्तान से भारत में आ रहे हैं, शहरों से गांवों में जा रहे हैं ग्रीर जिन क्षेत्रों में वे सकिय नहीं थ, वहां वे ग्रपनी गतिविधियां तेज कर रहे हैं । ग्रातंकवादी कभी एक जगह पर बैठा नहीं करते । उनका स्वभाव है. चरित्न है चलना, वे डेरे नहीं डालते, किले नहीं बनाते। हम इस खामख्याली में न रहें कि ग्रातंकवादी भाग रहे हैं। पंजाब में स्थिति विगड़ी है और केन्द्र इस जिम्मेदारी से बच नहीं सकता।

में सीधा-साधा सवाल करना चाहता हं कि क्या केन्द्र बरनाला सरकार को रखना चाहता है या नहीं रखना चाहता ? बरनाला का अपना बहुमत नहीं है । वह कांग्रेस पार्टी क बहमत पर टिके हैं। भंडार साहब सदन में नहीं है। वे कह रहे थ कि इस सदन में पजाब के संवाल पर एक ग्रवाज में बोला जाना चाहिये।

[भी बटल बिहारो बाजपेयी]

में भंडारे साहब से कहता हूं कि कांब्रेस पार्टी स्वयं एक भाषाज में बोलने के लिये वैयार नहीं है। पंजाब की कांग्रेस कुछ नह रही है, केन्द्र के नेता कुछ कह रहे है। मेरे पास एक बगतम्ब है ; गुरवासपुर 10 नवम्बर, पंजाब प्रदेश इंका के घट्यक बेबत सिंह ने बरनाना सरकार पर सता में बने रहने के लिय राजनीति के मौलिक शिदातों को बलि पकाने का आरोप सगाया है। बेधन्त सिंह ने कहा है कि बरनाला सरकार बिना पंखों के सहने को कोशिश कर रही है। उन्होंने कहा कि प्रब तक 700 व्यक्ति प्रातंक-बादियों का जिकार हो चरु है। उन्होंने इस झारोप को दोहराया कि कुछ मंती आतंकवादियों को शरण द रहे हैं। फिर श्री बेंबंत सिंह ने यह भी कहा कि हम कोई जम्मू काश्मीर की तरह पंजाब में मिलीजुली सरकार नहीं बनायेंगे प्रकालियों के साब क्योंकि कांग्रेस एक धर्म निरपेक पार्टी है और उसका किसी साप्रदायिक पार्टी से गठजोड़ नहीं हो सकता । पता नहीं, प्राः केंग्रेत सिंह, मुस्लिम लीग पार्टी को साप्रदायिक पार्टी मानते हैं या नहीं मानते ? हैदराबाद के म्युनिसपस कारपोरेशन में इतिहादूल मुसलिमीन के म्यक्ति को मेधर बनाना भीर उस इति-हादुस को अपना समर्थन देना उन्हें कहाँ तक ठीक लगता हे ?

लेकि। मैं जानता चाहता हूं, केन्द्र को तीति क्या है ? क्या बरताला को हटाने का फैलला हो रहा है ? जो बबरें मा रही है, उससे पंजाब में एक राजनीतिक मल्विरता पैवा हो रही है। स्वयं बरताला साहब विवलित हो बये हैं। क्या बाप सरवार बलवन्त सिंह को लाने की सोन रहे हैं, जिन्होंने पाकिस्तान के साप कोरीबोर बताले की बात कहो थी। बर शर बलवन्त सिंह मौर को झर्जुन डिह जो कि केन्द्रीय मंत्रिमंडल में मा ना है कहते हैं, उनमें यहरी छन रही हे। या माप किसी मौर को लाना माहते हैं। क्या मनरेन्द्र सिंह की तरफ माएको नजर है ?

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गह मंत्री महोदय के बबान में एक वाक्य ऐसा है, जो अत्रत्वक रूप से उनकी तारीफ करने बाला है। उनके बयान की में भी तारीफ करूंबा, बगर वे बादस के भलग हो सके, मच्छी बात है। सबर मात्र्व्याद से जबूने बाते सब इत्रहुठे किये जा सके, तो हम .उसका स्वाबत् करेंगे । मबर इसमें देर नहीं होनी चाहिए जम्मू काश्मीर की तुकता में पंजाब की स्विति भलग है । मामला सटकाइये मत । प्रगर सामला खटकेमा तो भातंक-वादियों का हीसला बहेवा, प्रवासन की हिम्मत पस्त होगी । आप आतंकवादियों के खिलाफ जो सहाई सह रहे हैं, उसकी भार दूर तक आपको सढ़ना पहेगा। क्या केन्द्र की कोई पंजाब नीति है ?

दूसरी बात में यह पूछना बाहता कि पाकिस्तान से मालंकवादी मां रहे है, यह हम बरसों से सुन रहे हैं। पाकिस्तान का नाम लिया जा रहा है कि पाकिस्तान हणियार दे रहा है, पाकिस्तान ट्रॅनिंग दे रहा है। मैने जी चिरंबरन का एक जबाब देखा है। उन्होंने बहा है कि हम नी सबसरों पर वाकिस्तान का झ्यान खींच चुके हैं। बगर कोई उनसे पूछता कि मेब साप माये क्या करेंचे ? तो वे कहेंगे कि हय दसमें प्रवसर की प्रतीक्षा कर रहे हैं। प्राचिर यह सिलसिला बाब तक जलेवा ? मैसे खिरो साहन ने जो कुछ महा है, में चाहुंगा कि यह मंत्री महोदय का ब्यान उस मोर जाय। उनते वब पूछा बवा पाकिस्तान की लिप्तता के बारे में, तो उन्होंने कहा कि पाकिस्तान छोटे हवियार वे रहा है और सब उन्हें जानकारी मिलो हे कि पाकिस्तान हवियार देव रहा है। में गृह मंती महोदय से सहुंगा कि आपके पास बस्तावेव हैं, मापके पास सबूत है, हमें विषयास में सीजिये, पाकिस्तान 🔻 मितों को बहु दस्तावेच और समूत बताइये, पाफिस्तान को बेनकाब करि पाकिस्तान से दो ट्क बात करिये हैं जगर नाप जातंक्वादियों को हविसार सा ट्रेनिग देने का सिससिता बन्द नहीं कर ती प्रापके साथ सम्बन्धों को सामान्य

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अन्ताने की बातचील नहीं चलेगी। क्या सरकार यह नहीं कर रुकती ?

to *

एक बात में यह जानना चाहता हूं महोदया, कि पिछले आंधवेशन में बड़ बोर शोर से हमारी देशभकि: को ललकारते इए संविधान के अनुच्छेद 249 के अंतर्गत एक प्रस्ताव लाया गया था और उस प्रस्ताव पर भाषण करते हुए हमारे गृह मंत्री महोदय ने बड़ी मर्मस्पर्शी वातें कहीं की जहोंने सारा दोष दूसरों पर डालने की कोशिश की थी और यह कहा था कि इच्छाशकि: की कमी है। मैं उनके शब्द उदधत करना चाहता हं।

"There has to be a political will, there has to be a determination, and there has to be an adequate organisational set-up in the field itself which is committed, which is prepared to die for the security and intergrity of the country. It is that thing which is lacking. "

वे प्रदेश सरकार की ओर इशारा कर रहे थे। इसलिये केन्द्र ने कहा कि हमें विशेष अधिकार चाहिये, हम सीमा को पूरी सख्ती से सील करना चाहते है, हम पुलिस के, प्रशासन के, अदालतों के, जेल के मामले में कुछ अधिकार लेना चाहते है। उसके लिये कुछ विरोधी दलों ने सरकार का साथ नहीं दिया, मगर हमने साथ दिया था और हमारे दल के सदस्य श्री जसवन्त सिंह ने माषण करते हुए कहा था कि हम आपको अधिकार दे रहे हैं, अव आगे बहाना मत बनाना।

गृह मंत्री महोदय ने भाषण में और भी बातें कहीं। उन्होंने जो प्रश्न उठाये मैं उन्हें उद्धृत करना चाहता हूं:---- is satisfactory, and, thirdly, if not then what is the avenue left? Are we to he spectators? Are we to be standing and watching innocent people being butchered day in and day out, people being driven out from their hearths, people being sent out of the State? These are the three questions. Unfortunately, no hon. leader of the opposition has answered these questions. "

म्राज में गृह मंत्री महोदय से केवल एक सवाल पूछुंगा- संसद् से आप जो अधिकार चाहते थे, वे आपको मिल गये। अब किसकी कमी है? किस की खामी है? प्रश्न पूछा गया था कि अनुच्छेद 249 के बारे में क्या हम्रा ? जबाव दिया गया कि हम राज्यों से सलाह कर रहे हैं, हम विचार कर रहे हैं। इसका ग्रर्थ यह हुआ कि मामला गम्भीर नहीं है, तरन्त फैसला करने की जरूरत नहीं है। जब सरकार यह ग्राधिकार मांग रही थी, हमने सरकार से पूछा था पंजाब की सरकार ग्रगर साथ देगी नहीं तो आप क्या करेंगे? हमें कहा गया थ। कि पंजाब की सरकार के बावजद देश की रक्षा के लिये अपगर कदम उठाने जरूरी होंगे तो उठाये जायेंगे । लेकि न ग्राज कहा जा रहा है कि बरनाला सर-कार नहीं मानती । बरनाला सरकार अपक वोटों पर टिकी हई है। बरनाला सरकार से आप ग्रपना समर्थन वापस ले लीजिये, बरनाला सरकार गिरती है तो गिरने दीजिये। लेकिन में नहीं समझता कि बरनाला सरकार इस बात को नहीं मानेगी । मगर संसद से अधिकार प्राप्त करने के बाद पांव उठाने में ग्रापके पंजों में पसीना आ गया। अगर कहीं इच्छा शक्ति की कमी है तो इस सरकार में कमी है, दिमाग साफ नहीं है। पंजाब में फिर से गोटें बैठाई जा रही हैं, पंजाब को फिर से दलगत ग्रीर दल के ग्रंदर भी गट की राजनीति का मोहरा बनाया जा रहा है। यह खेल कब तक चलेगा?

महोदया, कुछ ग्रौर भी सवाल हैं, जो मैं उठाना चाहूंगा । बार बार यह बात कही जाती है कि हमें पंजाब में

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(को भटत बिहारो वाजपेसी)

धातंकवादियों को ग्रलग-धलग करना शाहिये। इसके लिये जरूरी है जि प्रजान के समझौते पर ग्रमल किया जाये। मैं बह नवी महोदय से पूछना चाहुंगा, त्रधानमंत्री जी की विदेश याता में जब एक स्थान पर उनसे इस बारे में पूछा बया, तो उन्होंने कहा कि पंजाब समझौते को लागू करने में हमने इसलिये ढिलाई की है नयोंकि बरनाल सरकार स्वयं नहीं **जाहती कि तत्काल समझौ**ता लाग् किया जाय। क्या यह बात सच है? सच है तो फिर बरनाला सरकार को सफाई देना होगी । 26 जनवरी को अगर चंडीगढ पंजाब को बे थिया जाता, तो मुझे ग्रापत्ति नहीं होती। 15 अगस्त तक नहर बन जाना चाहिये थी, वह नहीं बनी है। लेकिन मैं आज आतंकवाद और पंजाब के समझौते को लागु करने का मैं सीधा कोई संबंध नहीं मानता हूं। अगर समझौता पूरी तरह लागु वर भी दिय गया, यद्यपि समझौता अन्तविरोधी है, उसमें परस्पर विरोधी बातें हैं, जल्दबाजी में विया गया समझौता है और हरियाणा की राजनीति पर नजर रखकर उस समझौते को लागू करने का बल केन्द्र सरकार जटा पायेगी. मुझे इसमें संदेह है, लेकिन मैं यह बात कहना चाहता ह कि यदि समझौता नागु भी हो गया तो बादल गुट कहेगा कि हमारी मांग आनन्दपुर प्रस्ताव को लागु करने की है, उससे कम पर समझौता नहीं होगा और आतंकवादी अलग बातें कहेंगे उनका एक कट्टर गुट है, जो खालिस्तान के साथ जुड़ गया है, उन्हें कैसे वापस लाया जायेगा ? में अपने मिलों से सहमत हूं कि जोधपुर जेल में जो बंदी हैं दो साल से ग्रीर जिन पर मुकदमें महीं चल रहे हैं, जिन को कोई सजा नहीं मिल रही है, उन में जो निर्दोध हैं उन को छोड़ दिया जाना चाहिये और जो मपराधी हैं उन को सजा मिलनी चाहिये

उपसमाध्यक (श्रीमती कृतक मुखर्ची): प्राप को 15 मिनट हो गये हैं। धव धाप समाप्त करें। भी झादल विद्युपी आवुपेयी : सुहोदया पंजाब का मासला है झौर आप जानती है कि हम लोग उस के साम्रा जुड हुए हैं ।

उपसभाष्यक (श्रीमतीकनक मुखर्जी): फिर मी संक्षेप में कहिये।

भी भटल बिहारी वाजपेयी : मार्मी के डेजरटर्स का. भी सवाल है। जो झामी से भागे उन को डेजरटर्स कहा गया, म्यटिनर्स नहीं कहा गया। उन के बारे में मया स्थिति है ? बरनाला साहब ने वावा किया है कि कुछ डेजर्टस भी छोड़े गये हैं कितने छोड़ें गयें ? जोधपुर जेल में बंदी लोगों की क्या स्थिति 🕏 ? मैं चाहंगा कि गृह मंत्री महोदय इस संबंध में सदन को विश्वास में लें जो पंजाब से निर्वासित हो कर ग्राये हैं दिल्ली में भटक रहे हैं उन के लिये सरकार ने कुछ नहीं किया है। वह एक विस्फोटक पदार्थ है। उन को शान्त रखने की ग्रावश्यकता है। अन्य प्रदेशों से सिखों का पंजाब में जाना रोका जाना चाहिये। रंगनाथ मिश्र कमीशन की रिपोर्ट को प्रकाशित करने की मांग की गयी है। में उस मांग में ग्रपनी ग्रावाज मिलाना चाहता हं। मैंने तो सूना है कि रंगनाथ मिश्र कमीशन की रिप हैं राष्ट्रपति महोदय तक को नहीं दिखायी जा रही हैं। में नहीं जानता कि इस में कहां तक सच्चाई है। लेकिन ग्रयर रिपोर्ट सच है ग्रौर ग्रगर उन्हें ही नहीं दिखाई जा रही है तो हम लोग किस अम्ह से आ गि। लेकिन दिल्ली के दंगों में जिन के हाथ खून से रंगे हुए हैं वह पंजाव की समरया का सफलतापूर्वक समाधान कर सकंगे इस के बारे में मुझे संदेह है। दिरली के दंगों के लिये किसी को दोध खेना,पुढ़ेगा। किसी को सजा भूगतनी पड़ेगी।

जब कभी हम पंजाब में जाते हैं और हिन्दू सिख भाई चारे की बात करते हैं तो हमारे मुंह पर कुछ सवाल मारे जाते है। यह पूछा जाता है कि इंदिरा जी की हत्या के बाद जब सेकड़ों सिख वहां मारे जा रहे थे तब प्राप कहां बि इम तो प्रपने ढंग से उसका जबाब दे देते हैं क्योंकि हम हत्यारों में शामिल नहीं थे लेकिन यह सरकार जरूर कटघरे में खड़ी है। इसलिये मैं कहूंगा कि ग्राप ने दंगों की जांच के लिये कमीशन बनाया, देर से बनाया और उस को ठीक तरह में काम नहीं करने दिया, लेकिन ग्रव उस की रिपोर्ट को दबाइये मत।

सीमा पर जो लोग मारे जा रहे है, जिन के बारें में "फेक एन्काउन्टर" की बात कही जा रही है उस पर भी ध्यान देने की जरूरत है। मैं डाइरेक्टर जनरल रेवेरो को बात कहना चाहंगा कि सीमा पर जो कुछ हो रहा है वह बार्डर सेक्योरिटी फोर्स कर रहा है। वे उस से संबंधित नहीं हैं । उनके कथनानुसार पुलिस पर निर्दोष लोगों को मारने का आरोप वहीं लगाया जा सकता। उन्होंने यह भी कहा कि डेरा वाबा नामक में जो लोग मारे गये वह सचमुच में पाकि-स्तान से आये थे। लेकिन में जानना बाहता हं कि अगर ऐसी घटनायें होती है तो उस में जांच करने में केन्द्र को ग्रापत्ति क्यों होनी चाहिये। कभी-कभी सरक्षा बल भी ज्यादतियां कर सकते हैं। पंजाब जैसी परिस्थिति में ऐसी कुछ ज्यादतियां हम समझ सकते है, लेकिन अगर उन को इस की ग्रादत पड गयी तो ग्रातंकवाद को दबाने के साथ साथ ग्राप एक नये आतंकवाद को प्रोत्सहन देंगे। इस बात को भूलना नहीं चाहिये। धन्यवाद ।

THE VICE-CHAIRMAN (SHRI-MATI KANAK MUKHERJEE): Mr. Kulkarni. please take five minutes only.

SHRI A. G. KULKARNI (Maharashtra): This is the misfortune to go behind a tall leader and argue my own case. Actually I thought I would get more time because this is like a maiden speech. In the last two sessions, I could not speak on Punjab because of our expert on Punjab sitting there. But I gave him the shance. But I said let me take some IHme myself. I am not going to take more time; I am also not going to

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give any verbose arguments also awl I will go point by point; it will be like an (examination paper.

SHRI V. GOPALSAMY: Another batchelbr's speech!

SHRI A. G. KULKARNI: I »m one with many of my friends who have argued the case on this side. I am myself convinced. That is why I pleaded with Mr. Aurora to let me put up my viewpoints because I also represent a certain section of the people in Maharashtra. Madam, we have come to the conclusion that thi» country will not be free from violence unless the Punjab problem is solved. The question whether it should be solved politically or otherwise is best left to the Government because they have got all the information. As Mr. Buta Singh said in reply to one question, Pakistan is purchasing arms from the U. S. A. on the one side and on the other diplomatically, they are infiltrating into this country, through various sources, Sikhs Pakistanis etc. That is why, I say we should stand as one nation and we should fight the terrorists.

Madam, I am not going into the history at all. As I said, I will go point by point. While asking the people and all political parties to stand as one, I would like to point out that there are many irritants. I would request the hon. Minister. It is very necessary that these irritants should be removed. I really felt that the Prime Minister really meant business right from the day he asum-ed office, the way he went about business right from the day he assum-followed by the Assam and Mizoram settlements. I am still of the view that the Prime Minister has got an honest assessment and he is taking, he is going to take, steps for the betterment of the country, which is based on honesty, more honesty than politics. While having this faith, I am really surprised when I see what is happening. You have the Punjab' accord. If you had taken part by

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[Shri A. G. Kulkarm] part of the accord and tried to implement the accord, it would have given strength to Mr. Barnala in dealing with the terrdrists. Perhaps, the elections in Haryana are weighing on your mind, Mr. Buta Singh, though you may not straightaway reply to me. This has not brought any credit to you or to the Prime Minister who has created such an impression in the country about his honesty. As I said Madam, the Punjab accord - should be implemented part by part. You should take early steps. You need not wait for the outcome of the Haryana elections. Whether you win or you do not win, you know how to bring in people. Our great friend is there. I do not want to take his name. He can bring in many MLAs from other sides to your side. He is an expert in that. You know about ava rams and gava rams. Mr. Buta Singh, you believe in him and he will bring in your Government: Therefore, on that account, do not try to avoid taking political decisions.

SHRI ATAL BIHARI VAJPAYEE: Is he also working on you?

SHRI BUTA SINGH: He does not have to move much.

SHRI A. G. KULKARNI: As you know, young and amateurish elements have been issuing statements. But it has not come up to my level. f My level is a different one., I agree with what Mr. Vajpayee hag said about the persons detained, at jodhpur. This is an irritant. You should have a case by case study. Why are you not doing it? For the last two years, they are suffering. I discussed this matter with some of my friends. I met one General Thorat in Kolhapur. I was discussing this question with him. He said "Mr. Kulkarni, on no account, indiscipline in the military should be tolerated. Whether he is a Sikh a Hindu or a afadrasi Or a Maharashtrian. ' I am one with that. But those innocent people may be Granthis, may be

devotees, should be let off within 15 days so that a propoer atmosphere will be. createl. It seems to me that an undeclared fight-now it is a declared fight-is going on between the Central Government and the terrorists supported by Pakistan 3. 00 P. M. and the Western countries. Mr. Home Minister, in this fight Mr. Barnala is a junior partner. He is just depending on your party's political support and my friends are right when they say so. Even Mr. Barnala has stated that he is bring ing some MLAs to meet the Prime Minister, to ask him whether he is going to support him or not. M" Home Minister you are an experienc ed politician. Do you feel that such shaky Chief Minister, who is seekin-support Of your party, will be abl: to deliver the goods or administer a State? It is impossible. So, I think in this fight you must see that Mr. Barnala is supported. It is not a ques-tion of one or two or six divisions. It is the moral of Mr. Barnala which has to be strengthened.

Mr. Home Minister, I want to ask another question. Many of my friends have expressed their opinion about Shri Badal and Shri Tohra. Badalji was a moderate person. How he has gone to that side. I just want to ask this question. Mr. Barnala. He is a gentleman. I I know know him for the last four to five years, right from the Janata party. I told him, you might be a gentleman but you are not a politician. Politicians are of different ilk. they have a manoeuvring capacity, they have a different sort of character. So why did you leave Mr. Badal and Mr. Tohra. I can understand about Mr. Tohra, I know his history, he bag alwa3" been a manoeuvring and manoeu able person, but I had hopes in Mr Badal. It is just a chance that he has gone on that side and such element have to be given a chance to come back and rehabilitate themselves.

Mr. Home Minister, I could not follow one thing. You know all about the recent meeting in Golden Temple

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Amritsar. where all damn nonsense was talked about and neither Mr Barnala nor you in the Central Gov ernment could do anything. It was just said that it is a State subject I just want to know what has has pened to Mr. Barnala? When people are raising Einti-Indian slogans, when they are talking any damn nonsense whiph is against our very blood, why can't Mr. Barnala take any action? ft seems Mr. Home Minister, Mr. Barnala could not do anything because he is politically weak. Mr. Barnala has to be politically strengthened, that is the necessity of the day.

Lastly, I want to make a point about Mr. Rebeiro who is doing a valient job. Such police officers are rarely to be seen. He has stacked his own Hie. He is carrying out a national duty. It is not a duty towards the Central Government or the State Government, but a rational duty that he is performing. I do hope that Mr. Rebeiro, his deeds and his police force will always remain in the; hearts of the people of this country because he is doing a national duty.

Madam, I have raised these points and I d_0 hope that Mr. Home Minister will favour me with a reply to these points.

SHRI SUKOMAL SEN (West Bengal): Madam Vice-Chairman, I am One of the last speakers and I will try to be brief and precise.

Madam, this issue of Punjab has been debated in the House for the last four years and I do not know how long we will be discussing this issue on the forum of Parliament and elsewhere. I would just like to draw the attention of Shri Buta Singh to the three lines of his statement, where he says:

"I request the horn Members to join me in condemning terrorism and in my appeal for the restoration of peace and harmony in Punjab. "

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I do not think there is any Memtw in this or that House who will m join in condemning terrorism or was will not desire restoration of peace and harmony in Punjab. Everybod desires it, but the problem is, wh to restore peace and harmony in Pur jab? Sir. immediately after comin, into power, Shri Rajiv Gandhi COB eluded the Rajiv-Longowal Agree ment. Everybody in this county supported this agreement. But abou two years have passed and the Ac cord has not yet been implemented I do not want to recount the shameful and sorrowful stories about how Government went on instituting on< commission after another, went abou' the futile exercise of instituting commissions, getting reports and sitting over them. All these stories are known to everybody. My point is, 1 would like to know from the hon. Home Minister how long this will go on. I would like to know from the Minister whether the Government is at all serious and sincere about thef task of implementing the Accord. Mr. Bhandare from the Congress benches has said that it is the sacred duty of both the parties who have signed the Accord to get it implemented. Now Government is the bigger partner. What is the attitude of the Government in implementing this Accord? Now every body in the Government has forgotten about the Accord. Now they are looking at the problem as a law and order question. The present law and order situation has not grown all at once. It has a source. The source is the demand of Khalistan. The Accord was signed for that very purpose-that if the Accord is implemented, the people of Punjab will be on our side and the Khalistanis and terrorists will be isolated. Instead of isolating the terrorists from the people, the Government is delaying implementation of the Accord and as a result I fee!* the situation is aggravting day after day. Madam, I would like to know from the hon. Minister what is the actual time schedule and modus ope-

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[Shri Sukomal Sen] randi of implementing the Punjab Accord which was signed by Mr. Rajiv Gandhi and Sant Longowal who laid down his life for that Accord?

Now about the. Akali Government, fcere Mr. Buta Singh has said: "Government have lent full support to the State Government to curb terrorism and it will continue to do so. " I agree that the Central Government has provided para-military forces and ether forces to the Akali Government for curbing terrorism. But that is one part only. The other part is, what about political support? Political support means implementation •f the Accord, as I have already mentioned. I have seen that while different political parties of Punjab have joined together in the calls for bandhs and strikes and in organising demonstrations and rallies against the killings and other acts of terrorism, the Congress Party has been Backsliding. They are not joining in facing the people. The other political parties are facing the people; their workers are being killed; but the Congress Party as a political force is not really joining all those rallies to face the people and tell them how to curb terrorism and promote communal amity. They are not coming forward. Only providing para-military forces is not sufficient, they should also come forward and lend them political support. Without political support the Barnaia Government will not be in a position to curb terrorism.

Another point I would like to know is, here the hon. Home Minister has said that misuse of places of worship should not be there. Now everybody knows that the Golden Temple has been the seat of all the political activities by the Akalis and also by the terrorists. Mr. Bhandare from the Congress benches has also said that there should be a differenciation between politics and religion. Our party is of the view that there should De a definite difference between politics and religion. But unfortunately in our country politics and religion are

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mixed together. This is not only in Punjab but every where. We flat that when the Congress Ministers visit different States, they go to a temple, they go to a mosque, they go to a church and plead for votes. So they themselves are mixing polities and religion. Now, Madam in Europe and other Western countries these two things were differenciated two hundred years back. But in our country even after 40 years of Congress rule, this Government could not differentiate between religion and politics. They themselves mix the two things. So why blame the Akalis alone that they are using the Golden Temple for political purposes? The Government themselves should be careful about this difference between religion and politics.

The last point, Madam, is about Pakistan's involvement. Every time Government talks about Pakistan's involvement. We also firmly believe that Pakistan, a stooge of American imperialism, is behind this conspiracy. They are harbouring terroists, training them, arming them and sending them into Punjab to commit terrorist acts. Whenever our Government talks about Pakistani involvement, at th« same time Pakistan Government's spokesmen the vociferously deny their involvement in these activities. Now we believe that Pakistan is there; we firmly believe it. I think everybody in India believes that Pakistan is be-hand r xiut since they are in the Government, they must be having definite proof, they must be having definite documents about it, some photographs of the terrorist camps or some documents which will genuinely prove that the Pakistani hand is there. Now whn before the world Pakistan denies that they have no hand in it, that they are not involved in it, I would like to know from the honourable Minister why the Government is not coming out with full facts before the world and why they are not telling the world that this is the decument, this is the photograph

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about Pakistani involvement in Punjab. Then the world can know that Pakistan is definitely involved in it. Then, not only opinion the Indian public hut international opinion also will go against Pakistan. But, instead of doing that, the Government is simply uttering the words that Pakistan is involved, Pakistan is helping and aiding the terrorists. I think now the time has come to do this. I also demand of the Government that Government should come out with a White Paper giving? •11 details about Pakistani activities, their involvement, their complicity in the affairs of Punjab in and abetting the terrorists of aiding Punjab in arming them, training them and harbouring them in all their activities, should come out with documents and other photographs which the Government is possession of and place them before the world so that the people of the world can know what Pakistan is doing. I hope Mr. Buta Singh will give me concrete answers.

Another point is about the migration of people. He has also said that migration of people is taking place. I think migration is taking place from both sides. Some people from Harya-na and other places are going over to that side. On migration, one honourable Member raised the point about the people who were killed after Mrs. Indira Gandhi's assassination. There families are to be given some compensation. As yet nothing has been given except some bank loans. So, they are suffering I would also appeal to the Government that they should come out with generous grants so that the people who suffered after Mrs. Indira Gandhi's assassination are properly compensated because this will also assuage the feelings of the people who lost their kith and kin. I hope the honourabe Home Minister will give me a categorical reply.

Thank you.

SHRI VALAMPURI JOHN (Tamil Nadu): Madam Vice-Chairman, at the very outset I would like to say

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that we are second to none in condemning terrorism in unmistakable terms. At least, in violence there is a justification, there is an element of heroism and there is a display of valour, but we must all know that in terrorism there is only an element of cowardice and we condemn this.

Coming to this kind of a statement by our honourable Home Minister. I would like to say that this looks more like a military dossier than a civil agenda. I have my own reasons for this. The honourable Home Minister says that on the request of the State Government, paramilitary troops have been sent and the Punjab police have also been supplied with the latest equipment. This is all good for tackling an immediate problem of terrorism. But I say this looks more like a military dossier for the simple reason that from the very beginning of this debate. starting from Mr Gurupadaswamy, almost all Members have reiterated that this is not an administrative issuri this is not a law and order problem at all. But from the statement what we find is that the Home Minister speaks again and again of sending para-military troops and equipping the Punjab police with the latest devices and equipment to deal with the situation there. This only goes to prove that the Central Govern|ment believes, the Home Minister believes, that the problem in Punjab is only an administrative issue or a law and order situation. I would like to ask a very pertinent question here: Does he not think that it is not merely an administrative issue or a law and order problem at all? This statement goes to prove that we are fighting only the mosquitoes while the backwaters remain intact, we are only treating the symptoms of the disease, but the disease is still there, it continues, because the rot has already set in. We are always seeking, we are always finding solutions to the consequences, and we never treat the cause. I would like to ask a very pertinent question. He savs:

[Shri Valampuri John]

"The pressure mounted by the law and order machinery had re-sulted in the decline of terrorist activities in the recent past. "

And immediately contradicts his own statement by saying;

"However, there was a spurt in the terrorist acts in the month of October, 1986."

How is it possible, Madam Vice-Chairman? The Home Minister says:

"The pressure mounted by the law and order machinery had resulted in the decline of terrorist

acts in the recent past. "

He hastens to add: "However, there was a spurt in

the terrorist acts in the month of October, 1986. "

If October 1986 is not a recent past, what else is the recent past? Why has then contradiction been brought in. It is here that the shoe pinches.

I would like to say this. He has not added anything further to the press reports which are already available. He says:

"There was a spurt in the terrorist acts in the month of October, 1986. "

But is it not his responsibility to say why there was a spurt in the terrorist activities in the month of October. For why at least there was an increase in the terrorist activities in the month of October, 1986, can he not assign at least one line answer, one line reason?

Certain Members have said this in the House. I do congratulate. I have great salution for the valour, heroism displayed by Ribeiro, the Police Chief of Punjab. But I would like to remind the hon. Home Minister that this Police Chief of Punjab makes more statements than the Chief Minister, Mr. Barnala, himself. Not only does he make more statements, but on most of the occasions he has contradicted the Chief Minister himself. I quote you one example. Very often the Centre's case is that Mr. Barnala,

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on assuming the charge of the Chief' Minister, released 2, 000 persons from the prisons, and so there was a rise in the terrorism. This is the Centre's case. But • Mr. Barnala, the Chief Minister has denied this, in many of his interviews. In many of his public utterances he has said that it was not so. But Ribeiro in most of his interviews, press releases, has maintained to say that because of the release of the terrorists, the prisoners, there was a rise in the terrorism in Punjab. So, I would like to know whether the Punjab Police Chief is representing the interests of the Centre or he is reverberating¹ the sentiments of the statement of the Chief Minister, Mr. Barnala.

When the Home Minister says that there was an increase in the terrorist activities in the month of October, the whole nation knows for certain that terrorists were correlating this kind of increase in the terrorist activity with the mass riots of October as well as November in Delhi and the rampages in Kanpur as well as Bokaro. Because they relate this, we should know for certain that your problem of tackling these terrorists is not there in Punjab. You can kill terrorists, but the terrorism will continue because the problem is elsewhere. They give you to understand that there is an increased activity on the part of terrorists only in the month of October which you have accepted because they give you to understand that you have not healed the wounds of 25 thousand Sikh families here and elsewhere. So, the problems are not lying there. While accepting that the problems are not lying there, you are not taking this problem seriously to solve it effectively and positively.

Again the statement says: —

"A number of infiltrators indulging in terrorist acts have been apprehended. Government is aware (the Home Minister concedes) of Pakistan's involvement and its ulterior motive in helping terrorists. "

There are press reports and there are reliable reports also that the Pan-

this Committee had recently sent Rs. 25 lakhs to Pakistan to fetch arms. And the very funniest part of this is that Pakistan has condemned these terrorists, they have accused them. "You have not been using the weapons we have supplied as we wanted. " There is the "accusation" also. The funniest part of this is this. Moreover, a sten gun which was available for Rs. 1, 000 for some of the people from the Panthic Committee and terrorists mix months back is now available at Rs. 6, 000. When such an information is available, I would like to know from the hon. Home Minister whether this Government has registered any kind of formal protest with the Pakistan Government. If it has not protested, why? I am asking only the information. "The migration of families from Punjab came down substantially in the months of September and October and we expect the Punjab Government to take further steps

to contain the migration. " If this is not contradiction what else is contradiction? A draft on such a very fiery thing like the Punjab issue has not been drafted properly, because you said the migration of families from Puniab same down substantially in the months of September and October. "While in the first page you say in the month of October there was a spurt in terrorist activities, but after this on the second page you say migration: 'was under check. I* came down. How is it possible? Even to the sense of the common man, he can very easily understand there is a setf-contradiction, because you maintain to say by the statement that while there was no increased activities from the terrorists, there was migration, but when there was intense activity from the terrorists this migration was under-check. I would like to know from the hon. Home Minister why there is a contradiction. How does he substantiate that in the month of October when there was increased activity from the terrorists, migration was under check?

Again he has said "They have been espousing the cause of terrorists by

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making unfounded allegations about killings of innocent persons by tfct Police. "When you make such sweeping generalisations, I would like to ask our hon. Home Minister, does he mean to say that the Police does not kill any of the innocent persons anywhere m its operations?

I would like to read with your permission only a small passage from the SUNDAY OBSERVER. This

goes to prove how the situation prevails in Punjab as far as the civilians are concerned. Quoting an incident to highlight his reasoning he talked of a mother's reaction towards her son while drinking water from the Bhakra Dam, the day it was breached and the police sent in large numbers to interrogate the youth. The annoyed mother told her son, 'the police is arresting our children and taking them away. You will die if you do not drink this water now."

This is the situation with the civilians there. While we are with the Government in eodemning terrorism and we stand by the Government in combating this kind of acts of violence and terrorism, at the same time, like other Members, I would like to drive home the truth that a solution is not there with more and more para-military troops and new equipment with the police.

With this you will be killing terrorists, but terrorism will continue Ibecause you know for certain that solution is not there in Punjab; solution is elsewhere. You have not healed wounds of the Sikh families yet. You have not set a political will. That goes to prove that you are not really interested in solving this problem.

SARDAR JAGJIT SINGH AURORA (Punjab): I first spoke about the Punjab on 22nd July, 1980. The Home Minister was upset about what I said. He could not follow whether I spoke as President of the Sikh Forum or as a Member of the Akali

[Sardar Jagjit Singh Aurora] Party. Today I would like to clarify to the Home Minister that I spoke then and I speak today as an Indian. The subject under discussion is a national problem and whatever toe the colour and hue of one's political sensitivities, the national well being of the country must come first. On 22nd July. I had said that to bring about permanent improvement in the situation in Punjab, mere coercive measures are not enough. You have to win the battle of the mind. And for this political and economic measures must' be undertaken.

I am sorry to say that in the last few months, the Central Government has been singularly recluctant to look at the overall dimensions of the problems. If it is hoping to eradicate terrorism 'by suppressive measuers only, all I can say is that it suffers from myopia.

I had an opportunity of meeting Baba Amte yesterday. He had come back after his fourth visit to the Punjab and after visiting 64 villages. His impression was that the younger •generation in the Punjab today is more rebellious than they were during his last visit. Now, this is something that you have to take note of, because he is not a politician. The other thing he said was both Hindus and Sikhs are greatly disappointed in the Government for not taking any political initiative. They expected the Central Government to take political initiative and practically everywhere there has been a demand as to why the detenus in Jodhpur are not being released. My hon. colleague. Mr Vaipavee has said about this in this House today and Mr Baldev prakash, BJP President of Punjab has also said about this in Amritsar three days ago. We have to bear in mind the legacy of "Operation Blue Star" and legacy of the carnage that took place in November, 1984. After "Operation Blue star" there was a Woodrose operation". If nothing is done to assuage the feelings of people which

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- I think our hon. friend who Jnet spoke before me has put it accroes more than adequately, then you are not going to find an answer to the Punjab problem. Carnage of November, 1984 cannot be wished away. Every effort has been made by the Government to make it into a nan-event. We would like to know what was it in the Mishra Report. To hold up action against the guilty of November, 1884 carnage is criminal.
- i In fact, the Government stands condemned in the public eye for having
- ! failed to first protect the innocent and now it is failing to give justice to the victims. As I said earlier even the compensation which has been paid to the victims is terribly tardy and very miserly.

I must make a mention about the innocent killings. There was a hue and crv about 10 people who were killed near Dtra Nanak. I am not saying that Baba they and were picked out from their houses killed. Possibly they were coming from Pakistan and they were killed. They were practically unarmed. Here was a situation which seemed to have gone like a wild Are in the whole of Punjab when I visited the State. What the Punjab Government wanted to do 'was to have an enquiry,, but there was a hue and cry from the Centre saying that if you have an enquiry the morale of the B.S. suffer. Are we going to F. would denv justice? If B. S. F. has not done people anything wrong, an enquiry would have proved them innocent and there would have been peace and calm in the whole of Punjab. If they have done something wrong they must be punished. Why an equiry should not be held in a situation like this? There are a couple of other cases, where the Punjab Government police has felt that the gone limit. In fact there were beyond the certain excesses. • Abut when they decided institute case[^]. against those people, they to were transferred out of Punjab and their whereabouts were not told to the

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state. The point that I am trying to stake is that the Government has to win over peoples confidence. T< them justice is supreme and everybody should feel that they will go the same treatment or same justice i am sorry to say that this Government has failed in this regard from 1984 onwards. It is, therefore, imperative that the centre must do things so as to restablish its creadi-bility with the Sikh public and with the public at large. It is only the most effective way of weaning away the public from the terrorists. Today, there is more sympathy in Punjab . with the terrorists than it was two or three months ago because of certain things that have happened and the Government has been reluctant to inquire into these and prove whether those things were right or wrong and that is no way of solving this problem.

I Would like to mention now about between the relationship the accord and the terrorism. It is quite true there is no direct relationship that between the accord and terrorism because terrorist has not accepted the accord. But if the accord had been implemented speedily and sincerely. It would have got the public on Government side as opposed to getting the them on the terrorist side. This plays an extremely significant part which in this case did not.

I think it is unfair to blame Barnala saying that he did not want Chandigarh to be transferred at that stage. A situation was so created that Mr. Barnala was told that the decision about 25, 000 extra acres will be given within 36 hours. Based on what? How could he go back and satisfy his people that 25, 000 acres were really this Hindi speaking and were not Punjabi speaking and should rightfully go to Haryana, Now, if you create a situation like that and later on, blame the Chief Minister,

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what are you going Sir? In fact, I said prevlouj so that apart from verbal sympat and a whole lot of police effort Mr. Barnala has had no political support from the Centre whatsoever. I admire him the way he is carrying on to do his duty sincerely, honestly and loyally for the sake of the country but it is no thank to the centre, the way they have mishandled him and the way they have seen how to make him unpopular.

I would suggest, before I finish, to everybody here and more to the Government, to read the article written by Rustam Ji in the Hindustan Times of last Friday. I think he has appreciated tire; situation in Punjab beautifully and he ha. s also suggested how you can set about to put it right. What is required really is sincerity and honesty on the part of the, Government and not being overburdened with the concern how the. next election is going to be won in Haryana. Thank You.

SHRI GURUDAS DAS GUPTA (West Bengal); Madam, it is unfortunate that *he*, has not condemned terrorism downright in his speech.

श्री दरबारा सिंह (पंजाव) : मैडम, मझे बहत ज्यादा इस पर नहीं कहना है, क्योंकि वक्त ग्रापने कम है देना है। मैं सिर्फ मोटी-मोटी बात कहना चाहता हं, वह यह कि यहां कहा गया कि लोंगोवाल जो पैक्ट हुआ था उसको गवर्नमेंट सिसियरले आगे नहीं ले गई। ... (व्यवधान) मेरी ग्रर्ज यह हैं कि जो लोंगोवाल एकोई है, सिसैरिट में बाइम मिनिस्टर ने किया है इस वात के लिए कि वहां नामें लसी लाई जाए। हालात खराव थे। ये सारी पार्टियां मिल कर, जो झाज डिस डेंट्स बने हए हैं, गवर्नमेंट में हैं, वाहर हैं, कहीं हैं, ये सारे ही पहले क्या करते थे वह भं हमें पता है, मैं उस बात पर नहीं जाना चाहता कि लसी गुरुढारे से क्या होता रहा है और ये सारे लोग क्या करते रहे हैं वह लंबी बात

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[श्री दरवारा सिंह]

नहीं कहना चाहता । लेकिन मैं कहता हूं कि तोन-चार मोटो वातें थीं। चंडोंगढ़ टांसफर करने के लिए बिल्कुल कह दिया था कि हम चंडागढ़ का ट्रांसफर करेंगे। लेकिन मैं यह बात पूछना चाहता हं कि इस हाउस में कोई ऐसा दोस्त हे हनारा ग्रानरेवल मैम्बर, जो यह कह सके कि हरियाणा को हिस्सेदारो चंडागढ़ में नहीं है? जब यह पंजाब इकट्ठा था तो उस वक्त कहते ये कि पंजाब इकट्ठा है, जब डिवाजन हुई तो डिवोजन के बाद न वह रिपेरियन स्टेट रहा और न उसको हिस्सेदारी चंडीगढ़ में रहो। कौन मानेगा यह बात ? हिस्सेदारों के लिए जो कमोशन मुकरेर किया गया हिस-सेदारो देने के लिए कि 70 हजार एकड़ जमोन मित्रतो चाहिए हरियाणा को, उसमें मुझे पता नहीं कि यह कहां को वकालत साखा हुई है, जो आज वहां पोजोशन में हैं। कनांशन फैतना कग्ता है कि 70 हजार एइड जमान देनों है और वह कहते हैं कि 45 हजार तो अमा ले लो मोर 25 हजार हम बाद में देंगे, जब बाउंड्रोज का एडजस्टमेंट होगा। फैनना श्राज है स्रोर साज का फैतता कल लाग होता है। उतके बारे में तो कह रहे हैं कि फिर देखा जायेगा। इस 25 हजार एकड़ के बारे में फिर देबा जाएगा। मैं यह कड़ता हं कि बार्डर जो है उसमें कंदबेड़ा के बारे में नगांकि वह पंताबा स्तीहिंग वा क्रोट इतने माना कि नए सिरे ते जुमार हो जाए, वह नए सिरे से शुमार हुन्ना, सेंसेज हुई उसमें तो एक गांव के लिए कड़ा कि हम ट्रांतकर नहीं करेंगे क्योंकि संदूबेड़ा रंत्राब में है और पंधाबी स्पाकिंग है, इसलिए हरियागा में नहीं ये दो हिस्से जा सकते । मैं यह कहता हूं कि यह बात आप क्यों नहीं मानते कि हरियागा को हिस्तेवारो उस चंडागढ़ में थो और जितके बदले में उन्हें तरीन देता थो । तंदू बेहा के बारे में कड़ा कि रंगाव। सा किंग है। राइटलो हिनाइडिड। लेकिन में पूछा। हूं कि आज कोई इतनें बैठा हे वा रेते उत्ता तुनापंदा है, जो यह कह सके कि जो 45 हनार एहड़ भगत थे। वाले हैं उनमें पंत्राबो

स्पोकिंग गांव नहीं है। तो फिर यह कही को दलील है कि बाकी 25 हजार एकड़ जो देना है उसमें पंजाबी स्प किंग आयेंने और हम दे नहीं सकते। ग्राज 70 हजार का फैसला कमोशन ने किया है। यह 70 हजार देना पड़ेगा । यहा प्राइम मिनिस्टर ने कहा था। इसलिए आज चडोगढ़ को डिमांड उन्होंने छोड़ दो है ग्रौर कहा है कि चंडोगढ़ में हम इटरेस्टड नहीं हैं। उसके बाद बार-बार यह कहते हैं, देखिए ब्रखबार मों नहीं देखते, लेकिन बात करके देखिए। कहते हैं कि न इंटरेस्टड है हरियाणा जमीन लेने में ग्रीर कोई कहता है कैंपिटल चाहिए उसके लिए पैसा चाहिए और वह कहते हैं कि हमें चंडागढ़ नहीं चाहिए, हम जमान मा नहीं देंगे। तो फैसला तो उन्होंने करना है। इसमें प्राइम मिनिस्टर भीर उनको नायत पर शक करना मै समझता हूं कि सिवाय इसके कि एक गलत बात को ले जाना और कुछ नहीं हे ।

पानो का मामला है। कितने ब्रथान है। पहले चाफ मितिस्टर वे सरदार बादल साहब जितको सब कहते थे और प्रापोगोशन को पार्टियां भो कहता थीं कि बड़े नामें ज से ग्रादमा हैं, माडरेट जिसको कहते हैं। वाज माडरेट का हाल देखा है कि कहां खड़ा है ? उतने कहा था कि हम खुन बहा देंगे। पहले यह कहते ये कि यह माडरेट हैं। उत माडरेट ने आपोजोशन में होकर यह कहा था कि इस खून बहा देंगे लेकिन राता का एक कतरा भा हरियाणा को नहीं देंगे। हमने कहा कि म्राप न तो खुन बहावेंगे और न हिस्सेदारों को रोक सहेंगे मुझे यह नहीं कहना कि पाकिस्ताब कैंसे नजर डान सकता है, यह बाततो अतग रहा । लेकिन मैं पह कहता ह कि जो हिस्तेदारा हरियाणा को है, वह हिस्सेदारों देनों पड़ना । उसके लिए इरेडो कमोश्रत का फैतना जो होगा वह दोनों ने माना हुप्रा हैं कि उसे हुम मानेंगे ।... (ब्यवधान)

े पर्यावरण झौर वन मत्री (और भवन लाल) : रताले हर अमीन एक्सानर को।(च्यवधान)

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भी बरबारा सिंह : आप मिनिस्टर है। ग्राप न बालिए तो अच्छ बात है। मैं यह कहता हं कि इरेड कम शन के फैसले का इंतजार क्यों नहीं करते ? कां, जल्दी होना चाहिए। यह कहना कि पढ इसलिए किया जा रहा है कि हरि-बाणा के इलेक्शन ग्रा रहे हैं। क्या कल-परसों आ रहे हैं ? वक्त मुकर्रर नहीं इग्रा। केरल में इलेक्शन होना है या वूसरे सूत्रों में इलेक्शन होना है इसलिए रोक रहे हैं, यह बात गलत है। कमीशन बो बैठा है वह फैसला करेगा और वह दोनों सरकारों को मानना चाहिए । इसलिए बो लोग कहते थे ि एक कतरा पानी का नहीं देंगे वह सरकार में बिठा दिए गए...(व्यवधान) आप किसको खुश करना चाहते हैं। मझे कहने दीजिए । मैं अर्ज कर रहा हूं कि यह सवाल मैंने एकार्ड का किया है जिसको हमारी पार्टी ने, जो सत्ता में है एक्सेप्ट करने से गुरेज बहीं किया। मैं अकालियों के कम्युनलिज्म के खिलाफ हूं। कम्युनलिज्म मेरे गले नहीं उतरता । सारा सपोर्ट वरनाला को दिया ज। रहा है। वह कौन दे रहा है ? गलत बात है कि गलत तौर पर अपोजीशन को बैठा कर गलत प्रदादोशमार दिए गए कि कितने लोग मरे हैं, मारे गए हैं। हमारे अजीज दोस्त ने कहा कि वहां बहुत मारे गए हैं। वह तो पयुडलिज्म की लड़ाई है, जमीन की लड़ाई है, गरीब म्रादमियों को मारते हैं और जब गरीब आदमी मकावला करता है ग्रीर उसमें मारे जाय तो वह नार्मल काइम में ग्राता है। नार्मल काइम भौर टैररिज्म में फर्क नहीं निकालेंगे तो गलत बात होगी। अगर आप उलट कर कहते हैं कि नामंल काइम टैररिज्म है तो गलतवयानी करते हैं। (समय को घंटी) मैडम, ग्रभी तो मैं बोल्ंगा।

कहा गया है कि जोधपुर से लोगों को छोड़ दिया जाये। बेंस कमेटी ने जिस मादमी को छौड़ा था उनमें से ग्राः जो मारा गया है वह लीड करने दाला पादमी था।

matter of Urgent Public *Importance*

SARDARJAGJITSINGH

AURORA: On a point of order. I would like to know from the honourable speaker whether killing poor people is not terrorism, State doing injustice is not terrorism, but only in Punjab it is terrorism.

SHRI DARBARA SINGH. I think he will have to learn more because he is a new Member to this House.

मैंने ग्रर्ज किया कि जॉधपुर के बारे में कहा गया कि लोगों का जो वहां हैं छोड़ दो। कौन सम्भालेगा, कल्लगाह फिर बनाएंगे। जिनके खिलाफ करें नहीं बनता, जिन्होंने करल नहीं किया, उनको छोड़ दिया जाये, उसमें एतराज नहीं। एतराज यह है कि आज जिन आदमियों को गवर्नमेंट में बिठाया हम्रा है उनके ग्रादमी वे हैं जो 5-7 कल्ल करके कारपोरेशन के चेयरमैन बने हुए हैं। क्या यह गलत बात नहीं है ? बहुत बातें हैं जो मैं कह सकता हं। जो लोग बाहर से आते हैं उनको पैसा ग्रीर जमीन, दुकान सब कुछ देते हैं और 60 करोड रुपया खर्च किया है। उन गरीबों पर क्या खर्च किया है जो वहां घर छोड़ कर दिल्ली या चंडीगढ़ और दूसरे सुबों में बैठे हुए हैं। उनको वापस बुलाम्रों। इनको वापस भेजो । जो एफेक्टेड हैं जनको जन सूबों की गवर्नमेंट सम्भालेंगी। ग्राप कौन सम्भालने वाले हैं ? हिन्दु-सिख का रिश्ता मत तोड़ो । टेररिज्म वे लोग करते हैं जिनके दिमाग में फंडा मेंटलिज्म है, कम्युनलिज्म है । रिलीजन ग्रौर पोलिटिक्स को ग्रलग कर देना होगा। गरुद्वारा, मन्दिर, मसजिद में कोई ऐसी बात नहीं करनी चाहिए जिससे पोलिटिक्स हो । पोलिटिक्स के लिए बाहर बहुत जगह है। आप पोलिटिकल पार्टी बनायें, मकाबला करें, वोट लें, किसी को छोडें, किसी को रखें, लेकिन यह कहां लिखा हजा है कि गुरुद्वारे में बैठ कर झाप प्रचार करें ग्रीर वहां पोलिटिक्स की बात करें। इस लिये धर्म और पालिटिक्स को ग्रला-व्हिदा करना होगा और धर्म में आप पालिक्सि ल। कर उस को खराब म

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श्रिं। दरबारा सिंह]

मरें। पहले कहते थे कि ग्रन्छा किया है। इस उसके साथ हैं। गुरुद्वारे से उन्होंने निकाला है कुछ लोगों को । इस में इमारे से जो मदद होगी वह हम और सेंटर देने के लिये तैयार है। जितना रूपया उन को दिया गया है हमारे समय में, वह प्लान पूरा नहीं हुआ था (व्यवधान)

एक माननीच सदस्य : ग्राप पोलिटिक्ल पार्टी बनाइये, कोन रोक रखा है माप जो ?

सुनिये ।

उपसमाध्यक्ष (श्रीमती कनक्त मुखर्जी): 15 मिनट हो चुके है। आप खत्म करिये।

भी दरबारा सिंह : मैं दो मिनट में खत्म कर रहा हूं। फौजी साहब यहां बैठे हैं। मैं उन की इज्जत करता हूं। मैं ने डेजलटर्स के बारे में कहा ही नहीं। यह तो इंडियन आर्मी है। जब उन्होंने इहा कि वे इंडियन हैं तो मुझे सून जर बड़ी खुशी हुई । लेकिन फिर भी माप पिरकापरस्ती को बढावा देते हैं। इम को उस झगडे में मत फंसाइये । मैं रसी को इंडियन समझता हूं कि जो बब से पहले ग्रापने को इंडियन कहे । कोई झाप से पूछेगा तो आप पहले कहेंगे कि मैं सिख हूं। अपने नाम के पीछे भी आप ने ग्ररोड़ा लगा रखा है। इस जात पात और दूसरी तमाम बातों में फंसे हुए हैं। इस लिये अगर आप इंडियन हैं तो इंडियन आर्मी के साथ इंडियन की तरह से व्यवहार कीजिए। इंडियन आर्मी में न सिख आर्मी है, न हिन्दू बामों हैं, न जाट आमीं है। यह सारी की सारी इडियन झार्मी है। इस लिये डेजरटसं के आय वही व्यवहार होना चाहिए तो एक इंडियन आर्मी के पसंनल के साथ होता 🖥 । एक लफ्ज भी उन्होंने टेरोरिज्म की बुखालिफ्त में नहीं कहा । पाकिस्तान

यह सब आहर रहा हैं। वहां से उन को मदद हासिल हो रही हैं भौर उस के लिये यहां प्राइम मिनिस्टर ने झौर हमारे होम मिनिस्टर ने कहा है कि उसके लिये हमारे पास सब्त तका मौजद है। (व्यवधान)

SARDAR JAGJIT SINGH AURORA: May I say one thing? (Interruptions).

SHRI DARBARA SINGH: I do not yield; I do not give way. (Interruptions).

SARDAR JAGJIT SINGH AURORA; Calling भी दरबारा सिंह : ग्राप मेरी बात myself Indian, I think, is total nonsense (Interruptions).

> श्री दरबारा सिंह : यह सारी चीजें हैं और मैं इन सब को खोल कर रखता ग्रगर वक्त मेरे पास होता । वक्त का तकाजा मेरे सिर पर है। बाद में ग्राप से बात करूंगा। लेकिन ग्रर्ज यह है कि डेजरटसं की बात भी यहां नहीं कही गयी टेरोरिज्म को कंडम नहीं किया गया। यह टेरीरिज्म कहां से आता है ? अकेले पाकिस्तान से नहीं ग्राता। यहां जो लोग बैठे हैं उन के पास से भी ग्राता है। बादल साहव हैं, वह कुछ नहीं करते इसके लिये। ग्राप ने या किसी ने इस को कंडम किया है ? बेंत सिंह की विधवा के गले में हाथ डालते हैं। यह क्या नेक काम किया है ? और दो तारीख को प्राइम मिनिस्टर पर जिस ने अटैक किया उस के लिए कहते हैं कि हम उस को मेडिल देंगे । उस को आप जिन्दा शहीद मानते हैं। मेरे पास बहुत सा मटीरियल है कहने के लिये, लेकिन वक्त के तकाजे के साथ में ग्रजें करता हूं कि ग्रगर हिम्मत हो मौर हिम्मत होनी चाहिए तो माप इकट्ठा हों और जो दूसरी पार्टियां हैं, प्रोग्नेसिव पाटियां हैं, हम उन के साथ चलते हैं आप और हम देहातों और कस्बों में चल कर लोगों के हाथ जोड़ें कि वहां हिन्दू भौर सिख दोनों को

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दकट्ठा हो कर रहना चाहिए धौर पंजाब को इकटठा रहना चाहिए। उस का विमाजन करने के लिये जो फोर्स ज लगी हई है उन का हम को मुकाबला करना चाहिए । आप लोग करते कुछ नहों ग्रौर सिर्फ तकरीर कर के ग्रपने अनने घरों को चले जाते हैं। हमारे दोस्त बहत दूर से आते हैं और यहां आ कर समझते कि जितने फैसले प्राइम मिनिस्टर ने किये हैं ठीक किये हैं । मेरे एक दोस्त ने कहा कि एकाई का जो फैसला है वह नार्मेलसी लाने के लिये है ग्रीर उस को डिस्टैब्लाइज करने के लिये जो ताकतें खड़ी हुई हैं उन को खत्म करने की हमारी कोशिश हे । इसलिए मैं अर्ज करता हु और अपील करता हूं कि आप इकट्ठा हो कर आयें ग्रौर इस टेरोरिज्म का मुकाबला करने के लिये तैयार हों ग्रौर ऐसा कर के देश की मदद करें। हिन्दुस्तान की सरकार की नीयत साफ है लेकिन नीयत साफ नहीं है उन पार्टियों की जो तीन हिस्सों में बंटी हई हैं। वे यहां भी हैं, उधर भी हैं, इंघर भी हैं। उनकी नीयत साफ नहीं है। उनकी नीयत साफ करने के लिए आइए हम इकटठा होकर 680 करें। धन्यवाद।

THE VICE-CHAIRMAN (SHRI-MATI KANAK MUKHERJEE): Now, the last speaker on this Calling Attention. Shrimati Amarjit Kaur.

SHRIMATI AMARJIT KAUR (Punjab): Madam Vice-Chairperson, the holding of a "Shaheedi Samagam" within the premises of the Golden Temple, on 31. 10. S6 by the selfproclaimed Panthic Committee is serious and alarming, in so far it appears that these three disruptive or. ganisations of the AISSF, the Dam-dami Taxal and the United Akali Dal have, in collusion with the rabid extremists and terrorists who are guided by the present Government of Pakistan and the CIA of the USA, declared open war against this country and are bent upon destabilising the unity and. integrity of our nation.

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Madam, it is a matter of grave com-cern that these anti-national elements had managed! to enter the premises of the Golden Temple right under the noses of the present Akali Government in Punjab and more so, under the present administration of the S. G. P. C., with no attempt made by either party to stop or even curb the activities of these anti-national groups. Is it, Madam, because they were afraid to come into direct con-fict with these elements? Or was the S. G. P. C. thrown out of the Golden Temple and then such antinational meetings held? What, Madam, is the reading of the Government on this incident, and what steps are being contemplated to prevent such incidents ever occurring again?

Madam, the holding of the 'Sama-gam' was well known to the Punjab Government and the S. G. P. C. at least three weeks in advance. It was also well known to them that hardcore extremists and terrorists were going to attend this function with in the Golden Temple. These anti-national elements walked into the Temple, said their piece and walked out free men. 'Sarbat Khalsa' meetings were held, 'Hukamnamas' were doled out and excommunications done with impunity as though the Golden Temple existed in some other country. This is a grave precedent allowed to be set by the present Akali Government and the S. G. P. C. This is the terrorists'. last ditch stand, Madam, and the Government of India cannot afford to leave now to the present Akali Government and the S. G. P. C. alone to tackle the situation as it stands today, since any weak-kneed attempts will shatter the unity and integrity of the country.

May I know through you, Madam, what steps the State Government and the. S. G. P. C. have taken to assure that these places are not misused and their sanctity is preserved? So far we are not aware of any.

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[Shrimati Amarjit Kaur]

The State Government has failed miserably to infuse confidence amongst the minorities, in the State, and I wonder how the Chief Minister clarified this point to the. Opposition leaders when he met them last week. Also, is not the fixation of quota for allotment of houses to Sikh migrants from other States a step in tune with the desire of the protagonists of Khalistan?

Madam, the serious in-fighting amongst the Akalis has contributed tremendously to the aggravation of the situation in Punjab. The Home Minister has rightly pointed out in para 5 of his statement;

"It is unfortunate that some leadens of Punjab who profess to be secular and opposed to terrorism have been sharing platforms with and attending ceremonies of terrorists. They are participating in assemblages organised by terrorists and secessionist elements in which the assassins of Smt. Indira Gandhi and Sant Longowal are honoured... "

"We have yet to see what salutary effect the advice of the opposition leaders has had on the Akalis. Madam, I was surprised to hear the opposition leaders accusing the Central Government of not extending full support to the Barnala Government to fight terrorism. This is far from the truth. Rather the Government has spared no effort to provide any help to the Barnala Government that it asked for. In the present situation, what is really called for is the demonstration of a strong will by the Barnala Government to tackle the situation honestly in the interest of the State and the country.

I conclude by appealing to my learned colleagues on the other side not to be swayed by all that Mr. Barnala says, but to ensure that he rises to the occasioa and fulfils his

duties, and not betray, the confidence that the people of Punjab reposed in him one year back.

SHRI BUTA SINGH: Madam Vice-Chairperson, the House has discussed a very serious problem facing the. nation in Punjab through the Calling Attention today. The hon. Members have expressed themselves with all sincerity bringing out the various facets of the situation that is prevailing in Punjab. The hon. Member who initiated the discussion today, Shri Gurupadaswamy, has not really gone into the depth of the situation. I have my respects and regards for him. But unfortunately he has relied more on the, reports made available to him. The hon. Chief Minister came here and gave his version of the situation. That is one aspect. But when we see the thing in totality and analyse the factors which are aggravating the present situation, we find that the real facts are far more serious than the picture that Shri Gurupadaswamy Ji has sought to present before this House, followed by Shri Upendra and several other friends. Shri Vajpayee really focussed the attention of the House to those factors which are contributing to the situation in Puniab.

Before I come to the points raised by the hon. Members one by one, I would like, to say something on a few general observations made by the hon. Members. I agree that it cannot be tackled puraly as a law and order situation and also that it is not only the Administration which should be the forum to tackle this. A lot of things other than the Administration of the State have to be mobilised. By all means, I agree with these, two general observations. But to make them oversimplified is also not a correct approach to the whole situation. When we say that it is not only a law and order situation, we mean that there are factors beyond law and order. Most of the hon. Members have mentioned one

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factors and that is the implementation of the Punjab Accord. I will deal with it a little later.

[The Vice Chairman (Shri M P-Kaushik) in the Chair]

Firstly, I would like to inform the House about the forces which are, abetting, aiding $_{0}r$ helping the terrorist tendencies in Punjab. General Aurora, towards the conclusion of his speech, has made one fact known to the House and that is that the number of terrorists is increasing and that it is more than what it used to be. Now this being the

4. 00 P. M. case, let us now analyse what are the forces, what are the factors which are helping the terrorists? It is no need now going through those difficult days, those ardous tasks that the national Government had to face and also the part that they had to play under the most difficult circumstances. It is very easy to criticise the Bluestar Operation, the Woodrose Operation and what not. But those who were responsible for bringing about the circumstances which led to these unfortunate things also have the responsibility towards the nation. Is it not a fact also that the entire resources of the SGPC were available to those factors and those elements and those forces operating from within the premises of the Golden Temple? And where are those forces now? What ie the role of those forces? Shri Darbana Singhij righily mentioned that legally and constitutionally it is the responsibility of the SGPC which continues to be the custodian, if not in practical shape, to ensure more for the Sikh people's own safety that these premises, these holy precincts are not allowed to be used by certain elements who are out to destroy the unity of the country, who are openly getting support from the enemy of the nation. Unfortunately, before the Accord, even after the Akali Party came into power in Punjab, this particular forum, the SPGC has yet to exhibit, yet to demonstrate that they really mean business, they really meant discharging their duties. Otherwise, there is no reason why, one after the other, the sammelans, the conventions, the Sarbat Khalsas every now and then are being allowed knowing fully well the people behind these various functions and various conventions. Is it not high time for the SGPC to come and pass a resolution unanimously, if not anything else, that henceforth these holy precincts will not be allowed to be used for the purposes, for the forces by the forces which are anti-national? I am sorry nothing of that kind has so far happened. Even in this last Sarbat Khalsa the cendemnation has come by the five High Priests. But the SGPC has yet to pass a resolutions. No responsible forum in the SGPC, whether the Executive Committee or the General House has even met on that. Now, I would like to pose a humble question to Gen. Jagjit Singhji, who happens to be the representative of the Akali Party, the ruling Akali party in the SGPC. I will come to the Government a little later. As a reispresentative of the Akali Party, is it not one of his functions to bring it to the notice of the high command of the Akali Party that we are the ruling party in the SGPC, we should address ourselves, the SGPC must rise to the occasion? Sir, it is this kind of attitude on the part of the SGPC-..

SARDAR JAGJIT SINGH AURORA: On a point of order. I say the SGPC President, Shri Kabul Singh, has more than condemned this already. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please allow him.

SHRI RUTA SINGH: Mr. Vice-Chairman, Sir, I have purposely brought that Kabul Singh's statement

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[Shri Buta Singh]

into my statement. And if read it again, it does not amount to condemnation in my own humble opinion. What has he said? He said that the only person who is authorised to call a Sarbat Khalsa is the Jathedar of the Akal Takht. Is that condemnation? What about the so-called Sarbat Khalsa which was held in the precincts of the Golden Temple itself? The SGPC Chief has not said a word. I should say, I owe to those five High Priests at least who have declared that none of the decisions taken will be applicable to the Sikh Panth. That is guite bold and quite emphatic and I appreciate that. But the forum which controls the affairs of the SGPC under the law has vet to come out. This is my contention, General sahib, and I am sure vou will kindly share these sentiments with me and you will take it to the high command and tell them that this in their first and foremost duty. They are the trustees. It is squarely the responsibility of the SGPC to come out squarely not only to condemn this thing but also to see physically that no anti-GOcial, anti-national element is allowed to enter the premises of the sacred Golden Temple. It was this callous of the SGPC that attitude resulted into that most unforunate tragedy called the Bluestar. Therefore, Shri Auroraji and Shri Vajpayeejee mentioned it, yes, by all means the Accord must be implemented. But I have document upon not come across any which I can rely and see that the terrorists are also interested in the Accord. I think neither Aurorasahib nor Vajpayeejee has made it clear nor any of the lion. Members, the hon. leaders including Upendraji has mentioned it. As a matter of fact, they have nothing to do with Punjab. They have nothing to do with India. They have nothing to do with the Sikhs. They are playing as enemies and agents of enemies in our country and that must be condemned. I am sure, General Auroraji will definitely make haste to condemn these ele-

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ments which are out to destroy the image of the Sikh people, image of the Sikh gurus, image of the high traditions of the Sikhs and these elements must be condemned unequivocally. No verbose statements need be made. No statement should be made in such a manner that they can also get some kind of a strength from the statements of some of the leaders in Punjab.

Shri Vajpayee wanted me to spell cut the attitude or the policy of the Gav-ernment of India and I have said it in very very clear terms in paragraph 7 and I reiterate: The State Government is handling a difficult situation and it ehould shed all inhibitions and summon every ounce of energy to fight the menace of terrorism. I am sure you have read this statement carefully.

SHRI ATAL BIHARI VAJPAYEE: That is not enough.

SHRI BUTA SINGH; Th_e Government have lent full support to curb terrorise and it will continue to do so. Therefore, there is no uncertain-

ty.

AN HON. MEMBER: There should be political backing.

SHRI BUTA SINGH: So long as the Barnala Government is fighting a national enemy, is working for the promotion of national integrity, communal harmony, development of the State, yes our full support to that Government, by all means. But Sir, so many other factors were brought in. Now the case of Accord itself is there. Unfortunately the wording of the Accord wished away and also we cannot cannot be substitute it. Take any issue. There are three major issues. The territorial issue, the water issue and the canal issue, they are all there. The time schedule is given. Simultaneously, is the underlying factor It cannot be done unilaterally. It has to be done bilaterally. It has I to happen simultaneously. My hon

friends made a very very simplified statement and said why not take 45, 000 acres now and 25, 000 day after tomorrow. I am sorry, Shri Upend-raji, you have not understood the findings of the Commission and you fcave tried to ridicule commission after commission. What can I do? It is given in this Accord itself.

SHRI PARVATHAJNTENI UPEND-RA: At one stage you had agreed.

SHRI BUTA SINGH; Never go by •ne-sided stories. Go by the Accord itself. An Award was given. It was accepted in the Assembly. After having accepted in the Assembly, then changes were made in the Cabinet meeting. Further changes were made in one letter. Then further changes were made in the second letter. And the biggest change was made in the last letter when it was said; We are not interested, please go slow. General Sahib would like me to tell the people that we forced the situation. I am sorry this is not the way of ouzs functioning. Situations were not forced; accord was not forced. It is a voluntary accord signed with full knowledge, prepared with full knowledge; every word of it was discussed by both the parties. After having done that when it comes to implementation, you say only the plus points for me and minus points, no. You have to share the full responsibility. Pick up the courage; show the statesmanship. I do not think at the time cf signing the accord, everybody was aware of Haryana elections. It is easy to say that this is all done for Haryana elections. Mr. Gopalsamy, I would like you to kindly visit Haryana and Punjab and only then you will realise the situation there. These narrow political ends are never allowed to come in the decision that would affect the life of the whole nation. Harvana has shown so much of generosity. Punjab must also accommodate and only then the accord could be implemented.

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One hon. Member made a remark about our hon. Prime Minister having given a twist. No, it is not that. It was a statement of fact and that tco in the context entirely different from which this is being quoted. Some question was put to the hon. Prime Minister as to why the accord has been going slow and the Government was being accused. He said, no, it is not true. Its slow pace has also been on the initiative of the Puniab Government. And what is wrong in that? On the other issue-the canal issue is there: water issue is there-there has been some progress. There has been some progress in the canal digging. We are much keen. The Punjab Government is in touch With us. We are trying that it should be speeded "P-The work has been going on but much is desired to be done. Erady Commission is still sitting. All these things are time-consuming. All these things are to be gone into in the proper forum and in a proper manner as specified in the accord itself. On the other eight points, which seem to have become less important in the light of these three major issues, nobody has bothered. There has been implmen-tation on these issues. On the Guru. dwara Act, things have been circulated and the States are giving their opinion. All concerned organisations are involved in that exercise, and this exercise is going to be completed. As soon as it is completed, results will be known. The Government will take initiative on that.

On the other 7 or 8 issues which have been mentioned in the accord, action is being taken at various stages. If you want, I can read out from number 1 to 11. The first was compensation to the innocent per-sons^ Punjab Government has intimated that it has taken action to make ex-gratia payment to the kins of those killed in the incidents of mob violence. About action by security-forces or by terrorists in Punjab, relief is also being paid for the loss of movable and immovable property

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[Shri Buta Singh] And this item stands implemented to my knowledge. On army recruit, ment, Ministry of Defence who had been addressed in the matte^ have informed that all able-bodied citizens of the country, irrespective of caste or creed, continue to have the right to enrol in the army on the basis of merit and suitability. For administrative reasons, immediately after the mutiny following Operation Blue-star, recruitment only to Sikh Regiment had been suspended but was revoked in December 1984. Recruitment of Sikhs into the army and services other than Sikh Regiment continues throughout and was never stopped. In fact, recruitment of Sikh_s in the army has been much higher than their numerical proportions _ Thus, this item also has been implemented.

Now, about enquiry into the November, 1984 incidents, Justice Ranga-nathan report has come to the Government. Action is being taken. As soon as formalities are completed, Government will take initiative in that also.

SHRI PARVATHANENI UPEN-DRA: After all, the enquiry is not for your benefit only; it is for the benefit of the country.

SHRI BIJTA SINGH: If you know the working of the Government, you should know that the report has to be examined. Follow-up action has to be taken at various stages. After the whole exercise is completed, the appropriate fora are informed. It is not that you receive it and place it on the Table of th_e House.

SHRI PAEiVATHANENI UPEN-DRA: Will you assure.....

SHRI BUTA SINGH: We are taking action on that. (*Interruption*). Then, rehabilitation of those discharged from the army. In a Press release dated IVth August, 1985, the Governr

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ment have clarified the position regarding the $actio_n$ against army personnel following the Army action in the Golden Temple. Nine hundred persons who were tried and given minor punishments have been rehabilitated within the Army. As said in the Press release, 237 discharged persons were to be recruited in the defence corps. Out of these 237 persons, 209 persons, have since been enrolled and despatched to the training centres. Therefore, to a great extent, this has also been implemented. About the All India Guru, dwara Act. I have already said. (Interruption)

Then, disposal of pending cases. The noification declaring the State of Punjab and Chandigarh as disturbed area under the Armed Forces (Punjab and Chandigarh) Special Powers Act has been rescinded since 24th July. The Terrorist-Affected Areag (Special Courts) Act has been amended. Therefore, this item has jalso been implemented.

Then, the seventh item, the territorial thing. The argument of the Punjab Governemnt is that this 45, 000 acres and 25. 000 acres should be explored. During the course of the proceedings and in the course of arguments, Justice Venkataramaiah, on a representation, identified that 45, 000 acres of land is in the villages which are traceable HindLspeaking villages all along the border, not in one set of territoryj but all along the border in two-three districts. This was a part of the arguments. It was not a part of the decision. He said, this has to be transferred not under 7. 2, but under 7. 4. The Punjab Government strangely picked it up and said 'Look, this is the area of 45, 000 acres; you take it. A thing which is not to come under 7-2 is sought to be included under 7. 2. a thing which is a subject-matter of 7. 4. Now, I would like to read for the benefit of this august House clause 7-2 of the Punjab accord. It has been very

very specifically mentioned therein that areas identified under 7. 2 are different from the areas to be identified under 7. 4. Therefore, how can you club the portion of the land which is to be identified under 7. 4 and operate it under 7. 2? Then, what is left to be decided under 7. 4? There, fore, I would request Upendra and Mr. Mr Gurupadaswamy to realise, to know, the intricacies. It is not that a piece of land from here is to be transferred to Punjab. The whole thing has to be analysed and has to be tackled in a manner which has been specified in the accord itself. It is not a workable proposition.

Then, one hon. Member, Shri Aurora said that only 36 hours were given. Very true. We were left with no option. There was an award, a time-bound award, to which the Punjab Government and the Haryana Government were a party. The judge had given the decision. It was not quantified. Punjab was not coming forward to quantify it. No other way was left with us. We wanted to have another judicial forum to quantify the decision which was given by Justice Venkataramaiah.

Therefore, under the advice of the hon. Chief Justice of India the forum was made available and what was to be done whatever hag been specified the Justice Venkataramaiah Com by mission was to be only demarcated by Justice Dssai. All he detailed docu produced before ments Justice Ven parties kataramaiah by both the were made available to Justice Desai also. He invited the concerned parties, na Punjab and Haryana, to melv come and assist him in defining that area which has awarded been by Instice Venkataramaiah. So, there was no hury force. This no is the only legal course available with the Govenment of India and there should not have been the charge of discrimination against Government of India for undue haste be-eause the date was given. On all the three occasions the date was indicated

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by the Chief Minister of Punjab. First the date given was 26th Januay but it could not be possible for the reasons given by Justice Mathew himself in the report. Later on, when it was changed, again it was changed in consultation with the Punjab Government. It was further changed on a letter from the hon. Chief Minister. So, all these steps go a long way in establishing that the Central Government has been very very keen, we have been very eager to carry both the State Governments to reach a decision which is mutually agreeable, based on a decision given by Justice Venkataramaiah. I do not see any faullt in that,. I do not see any undue haste on the part of the Government of India. I should say that we again accommodated the hon. Chief Ministry at Puniab when he said, if it is not possible within the specified date, I do not mind if it is delayed.

SHRI PARVATHANENI UPENDRA: Can I interrupt? Mr. Home Minister, just you explained about paras 7.2 now has and 7.4. In para 7.2 it been clearly-stated that Hindi-gPeaking some territories in Punjab will go to of Chandigarh. The Harvana in lieu venkataramaiah commission has iden-tified 45, 000 acres as the Hindi-speaking area here and there, may be, not at one place but at different places. From where will the Punjab Government give 70, 000 acres of Hindi-speaking area? The principle of affinity with contiguity linguistic and village as а unit, has also been а basis of such determination. made the And in view of this condition of contiguity and linguistic affinity with a village ss a unit, from where will the Punjab Government give 70, 000 acres and why did the court of 'justice Upendra'. I would identify 70, 000 acres?

SHRI BUTA SINGH: Mr. Vice-Chairman, I am not arguing a case in the court if 'justice Upendra'. I would actually read out to him ithe most relevant part of 7. 2 para and that is the concluding line in addition to what he

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[Shri Buta Singh]

has said. The most important part of paara 7. 2 is and I would like you to read with me:

"The work of the Commission will be limited to this aspect and will be distinct from the general boundary claims -which the other commission referred to in para 7. 4 will handle. "

Actually, this is not meant for Justice Venkataramaiah, he could not touch para 7.4 (*Interruptions*).

SHRI PARVATHANENI UPENDRA: Why did Justice Venkataramaiah go into para 7. 4 when he was not supposed to deal with it?

SHRI BUTA SINGH: He just mentioned it. (*Interruptions*).

SHRI PARVATHANENI UPENDRA: If he was to deal with 7. 2 para only...

SHRI BUTA SINGH: If you cannot understand, I cannot make you understand. The simple thing is, he said that para 7. 4 was not for him. He said that for that another Commission will have to be there. Therefore, how could the Government identify it. The award given by the Judge, a judicial authority, has to be idintified and accepted by the concerned parties. Therefore, I was only analysing that. Let us not over-simplify die things. Now, no doubt, the political will is there and it will continue to be there. I agree with most of the hon. Members that we should try to remove the feelings of the hurt among the people of Punjab and Sikhs. But again it is also not one-sided affair. The Government of India is willing, die Punjab Government also is willing, but the second partner, the most effective partner, in this is the Akali Party, whether it is this group, that group or the other group. But it is Akali Party's preachings, Akali Party's propaganda which has taken the people away from the national feeling, if I am permitted to say so.

SARDAR JAGHT SINGH AURORA: But not outside Punjab.

SHRI BUTA SINGH: Now what Mr. Vajpayee has said is very very correct. The kind of propaganda that United Akali Dal is carrying on from village to village is dangerous for the country, is more dangerous for the Sikhs. The kind of fundamentalism which is being preached to the younger generations is far more serious and it is the duty of every Akali leader having some faith in national unity to stand up and preach the proper, the right teaching-and not sway the people out of the main stream but bring the people into the mainstream. This is not the occasion for to really dwell on the teachings of Great Gurus but I Just cannot believe th somebody can say that Sikhs and Hindi are different, are not one, because the en tire teachings of Guru Granth Sahib of all the Gurus and the sacrifices of, the Sikh people are such that it is unbecoming of anybody to say that the Hindus and the Sikhs are different people. I should say that we should stop calling the terror' as Sikhs and the victims as Hindu-They are the children of the same mothc' and father. The terrorists are the enemi of the country; they are the enemies o Sikh religion; they are the enemies at the Sikh people. Therefore they deserve BO sympathy. Yes, the youth who have been misled by the wrong preachings must be brought back and the responsible leaders of the Akali Party must take it upon themselves as a duty to bring them back, not by singing praises of the murderers, not by citing stories which go a long way to pour hatred in the hearts of young people in Punjab but by evoking the most innermost sentiments of the Sikhs for sacrifice for the country, love for the humanity and the preaching of universal brotherhood given by Great Guru Nanak. Unfortunately that kind of realisation has not come. Only from incident to incident we have started living. If something happens, some of the Akali leaders condemn, some of their do not react and some of them react in a manner that it spreads that kind of hatred It is high time that the Akali leadership of one hue or the other, should realise the if there is to be any unity among them let there be unity on this-that let the nation know that we are patriots first and then anything else, which has been the history of die Sikhs. That is one single fac-

tor. Any number of accord_s will not match that kind of spirit and I am sure General Sahib who has himself been a great soldier of this country, who led a very victorious army, will take upon himself this task. I am sorry he misunderstood me the other day when I spoke. I asked him a specific question not to, in any way really, cast any aspersion. I was only requesting him that because he was speaking on the policies, either of the Akali Party or the Sikh Forum which has only one policy, that is service of the people, that is why I was asking him that when he spoke here, he gave more time to some of the ideas which were not shared in that spirit in which he spoke here by the Akali Party to which he has the honour to belong. Therefore I put that question and I was very satisfied when later on we met and exchanged ideas. I do not question his wisdom. He is far more wise, far more learned than I am. I am a rugged man from a small village, very poor. He had the opportunity of having high education. But one thing. I would like the honourable Members belonging to all the political parties, whatever their political affiliations, to stick together while speaking on an issue like this. The situation in Punjab does not really allow us to bring in political angles. The situation is far more serious, far more grave than our political perceptions. Therefore, 1 am appealing to all sections of the House kindly to have that kind of approach in handling the situation in Punjab. It is highly delicate, volatile. The sentiments of the people are sought to be involved. The terrorists are purposely using the religious cover while calling the congregations on the bhog ceremonies of those known terrorists who are killed in encounters with the police, and it is that kind of respectability which is helping the terrorists in increasing their strength.

One honourable Member asked me, what is the reason because I said that the terrorist activities increased in the month of October. Perhaps it was my frined, Mr. John, who said that there is a contradiction. There is no contradiction. Also I would like to briefly mention the reasons why in October there has been a sudden spurt. If you see very closely the reports of the Punjab Government and the Punjab

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police, in their efforts in striking at the roots of the terrorists towards the end of September, they have almost picked up the entire socalled high command of the terrorists. There was Manveer Singh, there was Avtar Singh, there was Tarsem Singh- those who were the real commanders, and they had been brought nearly to a position where they were cornered and their sources were dried up. Then, suddenly, the forces which are helping these terrorists came to their rescue suddenly with money, arms and amunition, and then they wanted to establish their superiority and they started hiding back. There were stray cases, a large number of killings, and the number of incidents also increased. This is how it has coincided my dear Mr. John. It is always like a battle. When you push the enemy, either he completely gives in or, at a tactic, when he is nearly eliminated, he strike with doubled force to make you realize that he is not finished. But let me tell you of the determination of the people handling the situation

Mr. Ribeiro's name has been mentioned, and rightly so. He deserves appreciation from all sections of this House as of the people of the country for fighting a great national cause at his own risk. Thank God he was spared! But look at the design, look at the manner in which he was attacked. That is why there are doubts. Bui. let me tell you, the same force which is working under the command of Mr. Ribciro is capable enough. Almost all the major. - cases are now solved and I am sure. with the kind of leadership that Mr. Ribeiro is able to give and the cooperation that he is having from the men under his command, it will not be difficult for us. But the only thing is, so long as these forces which are moving in Puniab under the name of a religious party continue giving them shelter, our task will become more and more difficult. As soon as these parties and elements realize that the Government in Punjab is fighting the enemy of the nation, the enemy of the people of India and they help us in isolating the terrorists, it will not be difficult. I must mention here that Punjab, perhaps, is the only State where all the political parties, irrespective of their different viewpoints-the Communist Party

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[Shri Buta Singh] (Marxist), the Communist Party of of India, BJP and Congress-are moving among the people. An honourable Member said that the Congress Party is not doing it. You have every right to criticize us. They have every right to criticise us. But if you look at the list of the people killed, I think the largest number of persons killed by the terorists were Congressmen. But we are not hesitating, we are not afraid. The Congress Party, along with other progressive parties, is making the protection of the people of Punjab a public cause, a cause of their own existence. The Congress Party will not be found lacking. We will always be with the people shedding our blood, saving the integrity of our coun-' try.

Sir, the hon. Members wanted certain figures. Firstly, I would like them to believe that we will not spare any effort. According to the information, from October, 1985 to October, 1986 the number of people arrested were 1334; under the NSA, 44; the number of people killed are 421; terrorists, 69; policemen, 35. This shows that the battle is very severe. The number of policemen killed, the number of meterrorists killed, the people killed also show that the Government of India is living up to the depth of the situation.

The hon. Chief Minister, perhaps, has briefed the Opposition leaders. I do not know whether he has said it or not. But since Shri Upendra says, I believe it. But never has a request come to us in writing. On the country, when this unfortunate thing happened in Khubban, I went there and met also the hon. Chief Minister, the Director-General of Puniab Police and other officers. I suggested that the same sector scheme should be extended to that area, which is operating in that sector which was earlier very difficult and in which now there is calm and peace because the striking force of our Punjab police and the para-military forces have routed out to a great extent some of the gangs of the terrorists. Therefore, they are trying to shift their areas to new areas from where they can easily operate. We hope that the same system will be extended to that area. Let me assure this august House that the Government of India will not lag behind.

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Whatever force, whatever equipment, whatever resources are required by the Punjab Government or asked by the Punjab Government, we will extend.

And Shri Barnala is doing a national task, I must say, with all the pressure* from his own party, and his own people who were with him yesterday, are not wi'Ji him today.

One hon. Member questioned me why I praised Shri Amrinder Singh. I have praised his statement. You also did the same thing. And anybody coming out of that rut in which Mr. Badal and his colleagues have fallen...

SHRI ATAL BIHARI VAJPAYEE: Are you thinking of replacing Mr. Barnala by Mr. Amrinder Singh?

SHRI BUTA SINGH: Well, I have appreciated the spirit of his statement, and I must say to this House that we must pull out these people from that rut, whether it is Patiala or Badal. I would like to say that mos of them will come. I appreciated the spirit in which hat statement was made. How far he is able to Jive up to that statement is a question. We will watch his performance.

But let us not jump at conjectures and things like that. The Government is resolutely behind Mr. Barnala who is doing a national task, and there is no deviation from it.

About the statements of our local leaders of the Congress Party, when they go to visit some of the victims, the irnocent people killed, they are with the people. They have to represent the people before Mr. Barnala If something goes wrong, it is theii duty to represent to Mr. Barnala, and I do not think that they are doing anything wrong, and there is no difference between the approach of the Punjab Congress and the Government of India. They are also under the same national policy.

SHRI ATAL BIHARI VAJPAYEE: Mr. Home Minister, your party in Punjab boycotted the meeting called by the Chief Minister. Is it the way to co-operate?

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SHRI BUTA SINGH: If they are so disappointed by the things happening there, they have every right, why not? They can represent to Mr. Barnala.

SHRI ATAL BIHARI VAJPAYEE-Both the Congress (I) and Badal boycotted the meeting.

SHRI BUTA SINGH: Well, Vajpayee Ji don't really press me to say who is near Badal-whether the Congress (I) or the BJP. He was your champion here and he was your champion in Punjab twice, but I am not quarrelling simply because you are trying... I say your party also in Punjab along with other parties is joining. We are fighting a national menace. It should be fought in the same spirit and we should not try to see any political gain out of it. There is no political gain which we can achieve if we are able to really save the life and property of the people in Punjab, bring out the communal harmony among the people in Punjab and also rejuveniate the same sense of patriotism, dedication and love for the rest of the country, in the Punjab. If that is done, I think we have done the job. I am sure my colleagues ' here in this House will be one with me when I request them to condemn terrorism unequivocally and also stand up as a national force to fight the anti-national tendencies.

Terrorism has to be eradicated. It has to be eliminated. We will not shirk our responsibility in doing that. No cost is higher than eliminating the terrorism from the soil of Punjab.

SHRI NIRMAL CHATTERJEE (West Bengal): Since he mentioned the flanking movement of the terrorist, would he like to comment on a news item which has just now been published in the Daily Telegraph that the Dal Khalsa has extended its total support to Subhash Geishing for Gorkhaland. Would you like to make a comment on that?

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please sit down.

SHRI SUKOMAL SEN: What about Pakistan's involvement? Are you prepared to issue a White Paper?

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THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Sardar Jagjit Singh Aurora's remark that "it is a total nonsense" may be deleted from the debate.

SHRI ATAL BIHARI VAJPAYEE: Why?

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): This is an unparliamentary sentence.

SHRI ATAL BIHARI VAJPAYEE: No, Sir. Nonsense is permitted. Nonsense is not unparliamentary. I am in Parliament for the last 28 years. 'Utter nonsense', total nonsense, 'fantastic nonsense', Pandit, Nehru used to say. It is not unparliamentary.

THE VICE-CHAIRMAN: (SHRI M. P. KAUSHIK): If it is unparliamentary, then it will be deleted.

SHRI M. S. GURUPADASWAMY: Pandit Nehru has said fantastic nonsense' many times.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): We will look into the records. If ii is unparliamentary, then we will delete it, otherwise not.

SHRI PARVATHANENI UPENDRA: We hear so much of it from that side. How can you ban it?

SARDAR JAGJIT SINGH AURORA: Most of us talk nonsense most of the time. If you take objection to it, it is all right.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please don't repeat the word so many times. This is yet to be decided whether it is Parliamentary or not.

THE INDUSTRIAL FINANCE COR-PORATION (AMENDMENT) BILL, 1986.

SHRI NIRMAL CHATTERJEE (West Bengal): I was trying to find, out to what extent I may extend my support to this Bill. I must confess, Sir, that I have failed and then I decided to leave it to Mr. ba,